

DES-VI (Food & Misc.)

Minutes of the Meeting No. 30 held on 01.11.2007 of NV-VI

The Meeting No. 30/AM08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 01.11.2007 in Room No. 4 of DGFT under the Chairmanship of Shri Anil Aggarwal Jt. DGFT.

List of members present in the meeting is at Annexure-I

Case No. 675 ALC 30/2007	Party Name: M/s. Synthite industrial Chemicals Ltd, Cochin	Meeting No/Date 30/08 Dt.01.11.07	Status Rejected.
HQ File No. 01/85/50/091AM05	RLA File 10/24/040/012/AM05	Lic No./Date 1010016238 dt. 09.06.2004	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	Oleresin Black Pepper	5865.000	KG	2304486.00	52020.00
			TOTAL	2304486.00	52020.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	BLACK PEPPER (LITHT BERRIES) (Non Sri lankan)	51.000	MT	2,259,300.00.	51,000.00
			Total	2,259,300.00.	51,000.00

Position:

Decision: Rejected.

The committee considered the case as per agenda. It was observed that as per ALC dt. 31.05.04 drawal of samples at the time of import/ export was made mandatory. However in the instant case, samples were not drawn, in the absence of which it is not possible to assess the average yield of the imported raw material . No reason for non-drawal of samples has been stated by the firm. It is also observed that the firm is an established exporter for many years in the field of spices & was aware of the procedural requirements of Advance licensing Scheme & it is the responsibility of the firm to have samples drawn from Customs.

The Committee, therefore, keeping in view non-availability of average yield data of imported raw material (based on SAR report), decided to reject the case.

RLA to take consequential action as per Policy/ prodedure.

Case No. 676 ALC 30/2007	Party Name: M/s. Synthite industrial Chemicals Ltd, Cochin	Meeting No/Date 30/08 Dt.01.11.07	Status Rejected.
HQ File No. 01/85/162/426/091AM05	RLA File 10/24/040/023/AM05	Lic No./Date 1010016828 dt. 22.07.2004	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	Oleoresin Oregano	600.000	KG	866565.00	18900.00
			TOTAL	866565.00	18900.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Oregano	20.000	MT	825,300.00	18,000.00
			Total	825,300.00	18,000.00

Position:

Decision: Rejected.

The committee considered the case as per agenda. It was observed that as per ALC dt. 31.05.04 drawal of samples at the time of import/ export was made mandatory. However in the instant case, samples were not drawn, in the absence of which it is not possible to assess the avenge yield of the imported raw material . No reason for non-drawal of samples has been stated by the firm. It is also observed that the firm is an established exporter for many years in the field of spices & was aware of the procedural requirements of Advance licensing Scheme & it is the responsibility of the firm to have samples drawn from Customs.

The Committee, therefore, keeping in view non-availability of average yield data of imported raw material (based on SAR report), decided to reject the case.

RLA to take consequential action as per Policy/ prodedure.

Case No. 677 ALC 30/2007	Party Name: M/s. Synthite industrial Chemicals Ltd, Cochin	Meeting No/Date 30/08 Dt.01.11.07	Status Rejected.
HQ File No. 01/85/162/428/091AM05	RLA File 10/24/040/024/AM05	Lic No./Date 1010016798 dt. 21.07.2004	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	Spray Dried Oleoresin Sage.	816.000	KG	280602.00	6120.00
			TOTAL	280602.00	6120.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Ground Sage.	6.000	MT	275,100.00	6,000.00
			Total	275,100.00	6,000.00

Position:

Decision: Rejected.

The committee considered the case as per agenda. It was observed that as per ALC dt. 31.05.04 drawal of samples at the time of import/ export was made mandatory. However in the instant case, samples were not drawn, in the absence of which it is not possible to assess the average yield of the imported raw material . No reason for non-drawal of samples has been stated by the firm. It is also observed that the firm is an established exporter for many years in the field of spices & was aware of the procedural requirements of Advance licensing Scheme & it is the responsibility of the firm to have samples drawn from Customs.

The Committee, therefore, keeping in view non-availability of average yield data of imported raw material (based on SAR report), decided to reject the case.

RLA to take consequential action as per Policy/ prodedure.

Case No. 678 ALC 30/2007	Party Name: M/s. Styl Rite Optical Inds, Mumbai	Meeting No/Date 30/08 Dt.01.11.07	Status Trnsferred to NC 1
HQ File No. 01/85/50/099AM08	RLA File 03/95/040/0529/AM08	Lic No./Date 0310445313 dt. 05.10.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	Spectacle Fitted with Glass Lenses	3000.000	Number	192480.00	4800.00
			TOTAL	192480.00	4800.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Relevant Spectacle Frames	3000.000	Number	103939.00	2592.00
2.	Relevant Ophthalmic Lenses	3000.000	Pair	69293.00	1728.00
			TOTAL	173,232.00	4,320.00

Position:

Decision: Transferred to NC 1

The committee considered the case as per agenda. It was observed that the export product "Spectacle Fitted with Glass Lenses" falls under Chapter 90 of ITC(HS). As per OMI NO 13/2007 dated 03.09.2007 it covers under the jurisdiction of NC1. It was accordingly decided to transfer the case to NC1 for necessary action.

Case No. 679 ALC 30/2007	Party Name: M/s. Styl Rite Optical Inds, Mumbai	Meeting No/Date 30/08 Dt.01.11.07	Status Trnsferred to NC 1
HQ File No. 01/85/50/098AM08	RLA File 03/95/040/0617/AM08	Lic No./Date 0310445311 dt. 05.10.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
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1.	Contact Lens	6000.000	Number	343200.00	7800.00
			TOTAL	343200.00	7800.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Pre-Hydrated Softcontact Lens (RAW)	6000.000	Number	308880.00	7020.00
			TOTAL	308880.00	7020.00

Position:

Decision: Transferred to NC 1

The committee considered the case as per agenda. It was observed that the export product "Contact Lens" falls under Chapter 90 of ITC(HS). As per OMI NO 13/2007 dated 03.09.2007 it covers under the jurisdiction of NC1. It was accordingly decided to transfer the case to NC1 for necessary action.

Case No. 680 ALC 30/2007	Party Name: M/s. ACE international, New Delhi	Meeting No/Date 30/08 Dt.01.11.07	Status Rejected
HQ File No. 01/85/50/025AM08	RLA File 05/24/40/021/AM08	Lic No./Date 0510204047 dt.24.05.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2004-2009

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	Whey Protein Concentrate	200000.000	KG	25085000.00	580000.00
			TOTAL	25085000.00	580000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Whey Protein Concentrate Indl. Grade	120000.000	KG	20241000.00	468000.00
			TOTAL	20241000.00	468000.00

Position:

Decision: Rejected

The committee considered the case as per agenda. It was observed that the party has not submitted additional documents/information asked vide DGFT's letter dated 08.08.2007 to enable NC to assess the requirements of imported inputs in the export product.NC, therefore the committee decided to reject the case.

RLA to take consequential action as per Policy/ procedure.

Case No. 681 ALC 30/2007	Party Name: M/s. USMS Saffron Co, Inc.	Meeting No/Date 30/08 Dt.01.11.07	Status Rejected
HQ File No. 01/85/50/0102AM08	RLA File 22/24/040/041/AM08	Lic No./Date 2210007111dt.08.10.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2004-2009

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	Pure Quality Saffron Crushed/Grounded or Sterilised	80000.000	Gram	8077000.00	197000.00
			TOTAL	8077000.00	197000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Saffron Pushali Raw Material	100000.000	Gram	6970000.00	170000.00
			TOTAL	6970000.00	170000.00

Position:

Decision: Rejected

The committee considered the case as per agenda. It was observed that Saffron is not only used in the food/dairy industry or for manufacturing flavoured chewing tobacco but also finds usage in cosmetic and perfume industry. Owing to its health properties as a relaxant , Saffron is being used as or perfume also eg. Zaffran Attar is oil based blended perfume of Saffron & Sandalwood & used widely in Middle East. Saffron is also used as perfume ingredient in many famous internationally renowned brands. Under para 4.7 of HBP Vol.1 for export of perfumes, perfumery compounds & feed ingredients containing vitamins, no Advance Authorization can be issued & firm has to apply under para 4.4.2.NC, keeping in view the above, decided to reject the case.

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